

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 5<sup>TH</sup> NOVEMBER, 2019 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.**

**I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.**

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 5<sup>th</sup> November, 2019 at 10.30 A.M. and to lay on the Table a copy of the Governor's Address.

**II.** The Speaker to lay on the Table of the House a copy of the Election Commission of India Notification No. 308/HAR-LA/2019, dated the 25<sup>th</sup> October, 2019, issued under Section 73 of the Representation of the People Act, 1951.

**III. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Smt. Sushma Swaraj, former Union Minister.
2. Shri Arun Jaitley, former Union Minister.
3. Shri Devi Dass, former Member of Haryana Legislative Assembly.
4. Freedom Fighters of Haryana.
5. Martyrs of Haryana.
6. Others.

**IV. MOTION UNDER RULE 121.**

A MINISTER

to move that the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- i) Committee on Public Accounts;
- ii) Committee on Estimates;
- iii) Committee on Public Undertakings; and
- iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes,

for the remaining period of the year 2019-2020 be suspended.

ALSO

to move that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the remaining period of the year 2019-2020, keeping in view the proportionate strength of various parties/groups in the House.

**V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

1.	A MINISTER	to lay on the Table the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Ordinance, 2019.(Haryana Ordinance No. 2 of 2019)
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

















137.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 <sup>nd</sup> February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	A MINISTER	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



175.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
181.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
190.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 <sup>nd</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

193.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
194.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
197.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
200.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
206.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
207.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
208.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

209.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
210.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
214.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
215.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
216.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
217.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
218.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
219.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
220.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
221.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
222.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
223.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.25/GST-2, dated the 15 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
224.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

225.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
226.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
227.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
228.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
229.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
230.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
231.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
232.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
233.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
234.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
235.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
236.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
237.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
238.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
239.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
240.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

241.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
242.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
243.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
244.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
245.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
246.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 <sup>rd</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
247.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
248.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
249.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
250.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
251.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
252.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
253.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
254.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
255.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 <sup>st</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
256.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 <sup>st</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

257.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
258.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
259.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
260.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 <sup>nd</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
261.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
262.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
263.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
264.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
265.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
266.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
267.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
268.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
269.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
270.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
271.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
272.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
273.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



274.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
275.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
276.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
277.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
278.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 <sup>th</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
279.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 <sup>th</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

**VI. DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.**

Discussion on the following motion moved by Shri Kanwar Pal, M.L.A. on the 5<sup>th</sup> November, 2019, namely :-

“That an address be presented to the Governor in the following terms :-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 5<sup>th</sup> November, 2019 at 10.30 A.M.’”.

**CHANDIGARH:  
THE 4<sup>TH</sup> NOVEMBER, 2019.**

**RAJENDER KUMAR NANDAL,  
SECRETARY.**